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Minutes of M.No.34/10 held on 01.12.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 34/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 could not held on the scheduled date of 24.11.2009 as the Chairman NC-I was on leave and actually convened on 01.12.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:28/48/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00674/AM08/	RLA File :02/24/040/00304/AM07/	Lic.No/Date:0210097869 07.02.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. After taking clue from SION A2515, consumables may be allowed within 5% of FOB value of exports. 2. Quantity of import item no. 2 may be allowed with 2% wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:21/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA	Meet No/Date:34/80-ALC2/2009	Status:Case reiected
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2		LIMITED	24.11.2009	
	HQ File :01/80/050/01098/AM08/	RLA File :04/24/040/00324/AM08/	Lic.No/Date:0410092979 02.01.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

3	Case No.:8/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	Defer Date: 15.12.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.			

4	Case No.:9/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00309/AM09/	RLA File :09/24/040/00399/AM08/	Lic.No/Date:0910032691 22.01.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. No3(12)/09/TSW(B)/432 dated 19.11.2009 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The export weight of 72.64 MT may be incorporated in the licence. 2. Total quantity of import items at Sl.No. 1 to 4 may be allowed as 50 MT inclusive of 2% wastage as applied for by the firm. 3. All other import items may be allowed as per GN-4 for the engineering product. The Regional Authority may take necessary action accordingly.			

5	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	Defer Date: 15.12.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.			

Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.

6	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	Defer Date: 15.12.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.			

7	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noticed that Chemical Division of DC(MSME) has not offered their comments despite repeated reminders including D.O. reminder. The Committee therefore debated the matter and decided to ratify the norms of the subject authorization as under with the observation that NC will review the case, if necessary, on receipt of specific comments from DC(MSME). 1. Quantity of both import items may be allowed with 5% wastage. The Regional Authority may take necessary action accordingly.			

8	Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	Defer Date: 15.12.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.			

	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
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9	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	Defer Date: 15.12.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.			

10	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 09.04.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm has sought time for submission of required information up to 15.12.2009. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

11	Case No.:8/39/80-ALC2/2008	Party Name:KENNAMETAL INDIA LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/01561/AM09/	RLA File :07/24/040/00797/AM08/	Lic.No/Date:0710057214 30.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(108)/09-TSW(B)/418 dated 03.11.2009 recommending the norms. The Committee after deliberating the DHI comments decided to ratify the norms in respect of the subject advance authorization as under:-			
	1. Export weight of 21864 kg. may be incorporated in the authorization. 2. Quantity of import item no. 1 to 50 and 79 may be allowed on net-to-net basis and duty exemption restricted to 25800 Kgs. inclusive of 18% wastage after 20% recovery. 3. Quantity or import items at Sl.No. 51 to 78 may be allowed within 5% of FOB value of exports, being consumables.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:18/8/80-ALC2/2008	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00299/AM09/	RLA File :32/24/040/00006/AM09/	Lic.No/Date:3210037776 06.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its			

12	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(47)/08-TSW(B)/398 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. 1. The weight of 2500 Kg. (each) for export item No.1, 2150 Kg. (each) for export item No.2 and 2475 Kg.(each) for export item No.3 may be incorporated in the authorisation. 2. Quantity of import item at S.No. 1 to 3 may be allowed as applied for with 2.5% wastage, 3. Quantity of import item at S.No. 4 to 7 may be allowed as applied for with 1.6% wastage, 4. Import items Nos. 8 to 21 are components and may be allowed under GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.
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13	Case No.:96/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case rejected
	HQ File :01/80/050/00972/AM09/	RLA File :34/24/040/00030/AM09/	Lic.No/Date:3410021368 09.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

14	Case No.:98/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00974/AM09/	RLA File :34/24/040/00252/AM08/	Lic.No/Date:3410021362 09.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

Case No.:47/16/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:34/80-ALC2/2009	Status:Case approved
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Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Description and quantities of export product may be specified as under:

Parts of Centrifugal Pumps (Side Channel Pumps) AISI 304Gr namely			
Description	Part No.	Quantity (in Nos.)	Net Weight (in Kgs.)
Impeller Assembly -2 M ³	4001282	64000	8,000
Impeller Assembly -4 M ³	4001284	48000	5,856
Impeller Assembly – 8 M ³	4001286	32000	5,056
Impeller Assembly – 16m ³ - 8"	4032355	7200	1,908
Impeller Assembly -30m ³ - 8"	4032357	2400	874
Stage casing assembly w/o return guide vane & with PTFE – 1 M ³	4067006	1680	228
Stage casing assembly w/o return guide vane & with PTFE – 2/4 M ³	4001266	43200	6,739
Stage casing assembly with return guide vane & with PTFE – 8 M ³	4001268	2400	420
Stage casing assembly with return guide vane & with PTFE – 16m ³ - 8"	4032337	2240	860
Stage casing assembly with return guide vane & with PTFE – 30m ³ - 8"	4032339	1152	486
Stage casing assembly with return guide vane & with PTFE – 1m ³	4067004	1680	417
Stage casing assembly with return guide vane & with PTFE – 2/4 M ³	4001270	43200	11,362
Stage casing assembly with Return guide vane & with PTFE – 8 M ³	4001272	7200	2,081
Stage casing assembly with Return guide vane & with PTFE – 16m ³ - 8"	4032341	2240	1,413
Stage casing assembly with Return guide vane & with PTFE – 30m ³ - 8"	4032343	576	424
Bush stage casing with Return guide vane & with PTFE – 1m ³	4067012	1680	433

Bush stage casing assembly with Return guide vane & with PTFE – 2/4 M ³	4001274	4320	1,240
Bush stage casing assembly with Return guide vane & w/o PTFE – 8 M ³	4001276	3600	1,094
Bush stage casing with Return guide vane & PTFE – 16m ³ - 8”	4032347	1680	1,164
Bush stage casing assembly with Return guide vane & PTFE – 30m ³ - 8”	4032349	1260	1,005
Upper stage casing with Return guide vane & with PTFE - 2/4 M ³	4005366	5400	1,976
Upper stage casing with Return guide vane & with PTFE – 8 M ³	4005368	4320	1,603
Upper stage casing with Return guide vane & w/o PTFE – 1m ³	4066998	4320	1,477
Upper stage casing with Return guide vane & w/o PTFE -2/4 m ³	4001260	3240	1,108
Upper stage casing with Return guide vane & w/o PTFE – 8m ³	4001262	3240	1,102
Upper stage casing with Return guide vane & w/o PTFE - 16m ³ -8”	4032351	2592	1,449
Upper stage casing with Return guide vane & w/o PTFE - 30m ³ -8”	4032353	864	541
Total:		295684	60,317

2. Word” relevant” may be prefixed with the description of import item and its quantity may be allowed as 86.856 MT inclusive of 44 % wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

16	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm has sought time for submission of required information upto 15.12.09. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

17	Case No.:66/24/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00942/AM09/	RLA File :34/24/040/00090/AM09/	Lic.No/Date:3410022116 21.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(35)/09-TSW(B)/396 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- (i) Quantity of import item at S.Nos.4 to 7 may be restricted to 2% of FOB value of export item No.1 as the firm has not given justification of the quantity of import items i.e. Brazing Wire and Brazing Flux. (ii) Rest of the import items are components and their quantity may be allowed as per GN4 of the Engg. Proudct. The Regional Authority may take necessary action accordingly.			

18	Case No.:73/24/80-ALC2/2008	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00949/AM09/	RLA File :07/24/040/00237/AM09/	Lic.No/Date:0710059270 21.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that export policy Cell vide their I.D. No.o1/91/180/809/AM10/EC/3608 dt.7.10.09 clarified that SCOMET License is not required for an item covered under SCOMET list if it is a case of deemed export i.e. where the goods do not leave the territory of the country. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 33311 Kgs may be specified with the quantities of each export products at Sl. Nos. 1, 2, 3 & 4. 2. Net empty export weight of 10224 Kgs may be specified with the quantity of export product at Sl. No. 5. 3. Net empty export weight of 27024 Kgs may be specified with the quantities of each export products at Sl. Nos. 6, 7 & 8. 4. Quantities of import items from Sl. Nos. 1 to 12 may be allowed as 7648 Kgs., 505 Kgs., 857 Kgs., 800 Kgs., 107 Kgs., 2730 Kgs., 1770 Kgs., 435 Kgs., 189 Kgs., 144 Kgs., 4095 Kgs. & 446 Kgs., respectively inclusive of 5% wastage. 5. Quantities of import items at Sl. Nos. 13 & 14 may be allowed as 25310.5 Meters(418412 Kgs) each inclusive of 1 % wastage as applied for . 6. Quantity of import item at Sl. No. 15 may be allowed as 38476.1 Meters(46101 Kgs) inclusive of 0.13 % wastage as applied for. 7. Quantity of import item at Sl. No. 16 may be allowed as 5193.79 Meters(6180 Kgs) inclusive of 0.24 % wastage as applied for. 8. Quantities of import items from S.No. 17 to 21 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

19	Case No.:131/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01007/AM09/	RLA File :03/95/040/00496/AM09/	Lic.No/Date:0310484775 01.09.2008	Defer Date: 15.12.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.			

20	Case No.:24/39/80-ALC2/2008	Party Name:SURAJ INDUSTRIES	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case rejected
	HQ File :01/80/050/01577/AM09/	RLA File :30/24/040/00005/AM09/	Lic.No/Date:3010057794 02.09.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

21	Case No.:4/39/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01557/AM09/	RLA File :03/95/040/01217/AM08/	Lic.No/Date:0310488911 03.10.2008	Defer Date: 15.12.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of DHI informed the Committee that the firm's application is readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 15.12.2009.			

22	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that the case was under their study.			

Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.

23	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	Defer Date: 15.12.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.			

24	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

25	Case No.:45/32/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/01225/AM09/	RLA File :04/24/040/00170/AM09/	Lic.No/Date:0410099440 23.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- - Quantity and Net empty weights of export products may be specified as under: Air Cooled Heat Exchangers CS- 10 Nos. – 74.9 MT Air Cooled Heat Exchangers SS- 11 Nos. – 90.9 MT - Total net empty export weight of export products may be specified as 165.8 MT. - Word “relevant” may be prefixed with the descriptions of import items from S. Nos. 1 to 6. - Words “ 38.1 mm OD x 3.41 mm WT x 10500 mm LG- Qty. 1580 Nos., 25.4 mm OD x 2.41 mm WT x 6000 mm LG- Qty. 282 Nos” may be suffixed with the description of import item at Sl. No. 1. - Total quantity of import item at Sl. No 1 may be allowed as 1862 Nos (20990 Kgs) on net to net basis			

5. Total quantity of import item at Sl. No 1 may be allowed as 1002 Nos (2020 Kgs) on net to net basis.
6. Words “25.4 mm OD x 1.65 mm WT x 6000 mm LG” may be suffixed with the description of import item at Sl. No.2.
7. Quantity of import item at Sl. No 2 may be allowed as 1550 Nos (9160 Kgs) on net to net basis.
8. Words “ 35.2 mm OD x 26 mm ID x 8010 mm LG- Qty. 1715 Nos.,
35.2 mm OD x 26 mm ID x 5340 mm LG- Qty. 330 Nos” may be suffixed with the description of import item at Sl. No. 3.
9. Total quantity of import item at Sl. No 3 may be allowed as 2045Nos (3600 Kgs) on net to net basis.
10. Quantity of import item at Sl. No 4 may be allowed as applied for i.e. 11845 Kgs inclusive of 2.5 % wastage.
11. Quantity of import item at Sl. No 5 may be allowed as applied for i.e. 13854 Kgs inclusive of 3 % wastage.
12. Quantity of import item at Sl. No 6 may be allowed as applied for i.e. 15193 Kgs inclusive of 3 % wastage.

The Regional Authority may take necessary action accordingly.

26	Case No.:46/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/01226/AM09/	RLA File :07/24/040/00420/AM09/	Lic.No/Date:0710060659 23.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(49)/08-TSW(B)/427 dated 19.11.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under. 1. The weight of 2736 kg. may be incorporated in the Export Item no 1. 2. The length of item no 1 of import may be amended to 7752 meters with 2% wastage. 3. The weight of 72 kg. may be incorporated in the Export Item no 2. 4. The length of item no 2 of import may be amended to 459 meters with 2% wastage. The Regional Authority may take necessary action accordingly.			

27	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

28	Case No.:20/39/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/01573/AM09/	RLA File :34/24/040/00169/AM09/	Lic.No/Date:3410022901 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(35)/09-TSW(B)/397 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- (i) Quantity of import item at S.Nos.13 to 14 may be restricted to 2% of FOB value of export item No.1 to 3 as the firm has not given justification of the quantity of import items i.e. Brazing Wire and Brazing Flux. (ii) Quantity of import item no.12 may be reduced to 5000 Nos. as it was clarified by the firm in their application for license No.3410022116 dt.21.8.08 that 1 No. of drill core is required for export item No.1 and 2 Nos. of Drill Cores are required for export item No.2. (iii) Rest of the import items are components and their quantity may be allowed as per GN4 of the Engg. Product. The Regional Authority may take necessary action accordingly.			

29	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case rejected
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm vide their letter dt.20.11.09 sought time for submission of required information upto 27.11.09 which has already been over. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly..			

30	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of 36 V/07 TSW(B)/ present in the meeting, it			

	Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of 3(130)/TSW(B) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl.No 3, 4,5,9 & 11 of the Standard Deficiency Format. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product
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31	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

32	Case No.:1/40/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01605/AM09/	RLA File :07/24/040/00511/AM09/	Lic.No/Date:0710061857 22.12.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

33	Case No.:10/40/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/01614/AM09/	RLA File :05/24/040/00565/AM09/	Lic.No/Date:0510233251 23.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(130)/09-TSW(B)/428 dated 19.11.09. The Committee, after deliberating upon the comments of DHI, decided to ratify the norms in respect of the subject advance authorization as under:- (i) Export weight of 4232 Kg. may be incorporated in the authorization. (ii) Quantity of import item may be allowed as 800000 Nos. on net-to-net basis and duty exemption restricted to 4400 Kg. inclusive of 4% wastage after 20% recovery.			

The Regional Authority may take necessary action accordingly.

33	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

35	Case No.:1/35/85-ALC3/2008	Party Name:GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case Closed
	HQ File :01/85/050/00243/AM09/	RLA File :05/24/040/00650/AM09/	Lic.No/Date:0510234536 15.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that DL was forwarded to RA for onward transmission to the firm as the same has been received undelivered. Since no communication has been received from firm and the RA, the Committee presumed that ratification of norms of the subject authorization is not required so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

36	Case No.:27/19/80-ALC2/2009	Party Name:ANAND EXPORTS	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01692/AM09/	RLA File :06/24/040/00053/AM09/	Lic.No/Date:0610014979 20.01.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

	Case No.:3/48/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HO File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844	Defer Date:

37			05.02.2009	19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that the firm did not appear for PH on 3.11.09. The Committee, therefore, decided to issue further D/L as per DC(MSME) to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further chance to submit the reply will be entertained. The case may be re-listed on 19.01.2010.			

38	Case No.:4/48/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/01765/AM09/	RLA File :05/24/040/00707/AM09/	Lic.No/Date:0510235848 05.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(25)/09-TSW(B)/403 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- <u>Export Product no 1-Part no-84303, quantity 76 numbers, weight 4850 gms each</u> 1. Quantity of import item no. 1 i.e. raw substrate may be allowed as 234.1 liters with 2% wastage .Cell density of 500 cells per square inch may be incorporated in the item of import. <u>Export Product no 2-Part no-86110, quantity 200 numbers, weight 1750 gms each</u> 2. Quantity of import item no. 2 i.e. raw substrate may be allowed as 338.7 liters with 2% wastage .Cell density of 330 cells per square inch may be incorporated in the item of import. The Regional Authority may take necessary action accordingly.			

39	Case No.:7/48/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01768/AM09/	RLA File :17/24/040/00101/AM09/	Lic.No/Date:1710002402 05.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 19.01.2010.			

	Case No.:10/48/80-ALC2/2008	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:34/80-ALC2/2009	Status:Case
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40	Case No.:10/48/80-ALC2/2008	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:54/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/01771/AM09/	RLA File :31/24/040/00304/AM09/	Lic.No/Date:3110037278 06.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(93)/09-TSW(B)/dated 1.12.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The weight of 9.7 Kg. for each number of export items may be incorporated in the authorization. 2. Quantity of import item No.1 & 2 may be allowed as applied for by the firm and duty exemption restricted to 4457 Kg. and 79.2 Kg. respectively. 3. The firm has not given calculation of wastage and the justification for import item no. 3. However, based on available information, import of 1944 kg. of this item with net wastage of 20% is recommended by DHI which is accepted by NC. The Regional Authority may take necessary action accordingly.			

41	Case No.:11/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case close
	HQ File :01/80/050/01772/AM09/	RLA File :07/24/040/00553/AM09/	Lic.No/Date:0710062859 06.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

	Case No.:12/48/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/01773/AM09/	RLA File :03/94/040/00953/AM09/	Lic.No/Date:0310506016 06.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. The export weight of 52987 kg may be incorporated in the licence. 2. The word "equiv" may be deleted from the list of import items			

42	2. The word "equiv" may be deleted from the list of import items.
	3. Quantity of import item no 1 may be allowed as 11633 kg with 5% wastage on raw material and 5% for requirement of test coupons as the firm has not given any justification of higher wastage.
	4. Quantity of import item no 2 may be allowed as 11316 kg with 5% wastage on raw material and 5% for requirement of test coupons as the firm has not given any justification of higher wastage.
	5. The weight of 2968 kg may be incorporated in import item No. 3 under the licence and allowed without any wastage as the firm has not claimed any wastage.
	6. The word "finished" may be added to the description of import item no. 4 and its weight 136.2 kg incorporated in the licence.
	7. The word "finished" may be added to the description of import item no. 5 and its weight 11287 kg incorporated in the licence.
	8. The word "finished" may be added to the description of import item no. 6 and its weight 4974 kg incorporated in the licence.
	9. The word "finished" may be added to the description of import item no. 7 and its weight 28 kg incorporated in the licence.
	10. Quantity of import item no 8 may be allowed as 20688 meters with 2% wastage on raw material and for requirement of test coupons as the firm has not given any justification of higher wastage. Specification 12.7 OD and 1.65 thick may be added.
	11. Quantity of import item no 9 may be allowed as applied for due to low quantity and import item nos 10 to 12 may be allowed as applied for under GN-4 for the engineering products.
	12. The quantity of import item Nos. 13 to 15 may be allowed as 525 kg. for each item as per standard practice, as the firm has not given exact thickness of plates proposed for import.
	13. Import item no 16 is paint and its quantity may be allowed as 11 liters as applied for by the firm.
	The Regional Authority may take necessary action accordingly.

43	Case No.:29/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01790/AM09/	RLA File :61/24/040/00069/AM09/	Lic.No/Date:6110000286 06.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

44	Case No.:17/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case rejected
	HQ File :01/80/050/01778/AM09/	RLA File :11/24/040/00073/AM09/	Lic.No/Date:1110019583 10.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The RLA may take necessary action accordingly.			

45	Case No.:22/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01783/AM09/	RLA File :09/24/040/00401/AM09/	Lic.No/Date:0910037049 12.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

46	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

47	Case No.:24/48/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01785/AM09/	RLA File :03/95/040/00936/AM09/	Lic.No/Date:0310506902 12.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

48	Case No.:28/48/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01789/AM09/	RLA File :03/94/040/01013/AM09/	Lic.No/Date:0310507440 16.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects by 12.1.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 19.01.2010:-			

1. Separate quantities of Carbon Steel Bell Shell and Dished Ends in numbers and weights (Export product at Sl. No. 1)

49	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm has sought time for submission of required information upto 15.12.09. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

50	Case No.:35/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01796/AM09/	RLA File :09/24/040/00414/AM09/	Lic.No/Date:0910037107 17.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm has sought time for submission of required information upto 15.12.09. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

51	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DH1 present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.			

52	Case No.:17/27/80-ALC2/2009	Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	Defer Date: 19.01.2010

52	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of DC(MSME), present in the meeting, informed the Committee that the copy of firm's application is readily not available with them. The Committee, accordingly, handed over one more copy of firm's application to him for examination and submission of comments. The case may be relisted on 19.01.2010.		
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53	Case No.:8/3/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00008/AM10/	RLA File :03/95/040/00855/AM09/	Lic.No/Date:0310515268 13.04.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

54	Case No.:6/11/80-ALC2/2009	Party Name:RAJ ENGINEERING CO	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00123/AM10/	RLA File :03/95/040/00015/AM10/	Lic.No/Date:0310517595 28.04.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weights of 64152 Kgs, 9099 Kgs., 4265 Kgs., 4165 Kgs. and 5385 Kgs may be specified with the quantities of export products at Sl. Nos. 1, 2, 3, 4 & 5 respectively. 2. Word "relevant" may be prefixed with the descriptions of import items from S. Nos. 1 to 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 66283 Kgs., inclusive of 5% wastage. 4. Quantities of import items from Sl. No. 2 to 5 may be allowed as applied for i.e. 8512 Kgs., 3616 Kgs, 3088 Kgs and 4569 Kgs respectively on net to net basis. The Regional Authority may take necessary action accordingly.			

55	Case No.:8/11/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00125/AM10/	RLA File :53/24/040/00001/AM10/	Lic.No/Date:5310008351 20.05.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The C&PC vide their OM No. 46011/21/2009-PC.II dated 25.9.09 informed that they had earlier given their recommendations in similar cases of the applicant firm vide their O.M. of even no. dt. 12.05.2009. The Committee deliberated upon the comments of C&PC decided to ratify the norms in respect of the subject advance authorization as under:- 1 Quantity of import item Nos 1 3 & 9 may be allowed on net-to-net basis			

1. Quantity of import item Nos.1,3 & 7 may be allowed on net to net basis.
2. Quantity of rest of the import items may be allowed as per written comments of C&PC as under:-
 - (i) Quantity of import item no. 2 i.e. "relevant evident paper" may be allowed with 5% wastage.
 - (ii) Quantity of Luer Adaptor (item No.4), Oxygen Absorber (item No.5), Stamping Foil Tape (27mm width) (item No.7), Thermal Transfer Ribbon (110 mm width) (item No.8) may be allowed with 1% wastage.
 - (iii) Quantity of Adenine (import item No. 6) may be allowed as 0.02 gram per Blood bag.

The Regional Authority may take necessary action accordingly.

56	Case No.:3/11/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00120/AM10/	RLA File :61/24/040/00007/AM10/	Lic.No/Date:6110000313 29.05.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

57	Case No.:11/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00128/AM10/	RLA File :03/95/040/00121/AM10/	Lic.No/Date:0310522066 01.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weights of 213 MT & 82 MT may be specified with the quantities of export products at Sl Nos. 1 & 2 respectively (total net empty export weight 295 MT). 2. Word "relevant" may be prefixed with the descriptions of import items at S. Nos. 1 & 3. 3. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 130000 Kgs inclusive of 5 % wastage. 4. Weights of 39.688 MT, 1 MT, 3.5 MT and 1 MT may be specified with the quantities of import items at S.Nos. 2, 4, 5 & 8 respectively and may be allowed on net to net basis. 5. Quantity of import item at S.No.3 may be allowed as 147000 mtrs. (126000 Kgs.) inclusive of 2% wastage. 6. Quantity of import item at S.No. 6 may be allowed as 1 set on net to net basis.. 7. Import item at S.No. 6 to be supplied alongwith export product. 8. Quantities of import items at S.Nos. 7, 9 & 10 may be allowed as applied for. 9. Quantities of import items at S.Nos. 11 & 12 may be allowed as 2050 Kgs. and 3670 Kgs. respectively. 10. Import of components may be allowed with accountability clause.			

The Regional Authority may take necessary action accordingly.

58	Case No.:14/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00131/AM10/	RLA File :03/95/040/00051/AM10/	Lic.No/Date:0310522281 02.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 570 MT may be specified with the quantity of export product. 2. Word “relevant” may be prefixed with the descriptions of import items at S. Nos. 1 & 2. 3. Quantities of import items at Sl.No.1 & 2 may be allowed as 12699 Kgs and 55410 Kgs respectively inclusive of 3 % wastage as claimed by the firm. 4. Weights of 320 MT, 84 MT, 2.5 MT, 56 MT and 1.374 MT may be specified with the quantities of import items at S.Nos. 3, 4, 5, 6 & 7 respectively and may be allowed on net to net basis. 5. Quantities of import items at S.Nos. 8, 9, 10 & 12 may be allowed as applied for i.e. 6336 Kgs., 12803 Kgs, 4000 Kgs and 40796 Kgs respectively. 6. Quantity of import item at S.No. 11 may be allowed as 27994 Kgs. 7. Quantity of import item at S.No. 13 may be allowed as 1 set (750 Kgs.) on net to net basis. 8. Import item at S.No. 13 to be supplied alongwith export product. 9. Weights of 1.67 MT & 1 MT may be specified with the quantities of import items at S.Nos. 14 & 15 respectively and may be allowed on net to net basis. 10. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

59	Case No.:9/11/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00126/AM10/	RLA File :05/24/040/00113/AM10/	Lic.No/Date:0510242827 02.06.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm’s reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

Case No.:15/11/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
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		24.11.2009	approved
	HQ File :01/80/050/00132/AM10/	RLA File :05/24/040/00117/AM10/	Lic.No/Date:0510242888 03.06.2009
60	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(25)/09-TSW(B)/401 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- <u>Export Product –Part no-85568, weight 650 gms</u> 1. Quantity of import item no 1 may be allowed as 5661.6 gms of platinum or 11166 gms of platinum salt as applied for without any wastage. 2. Quantity of import item no 2 may be allowed as 759 kg with 5% wastage. The Regional Authority may take necessary action accordingly.		

	Case No.:20/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
61	HQ File :01/80/050/00137/AM10/	RLA File :09/24/040/00063/AM10/	Lic.No/Date:0910038107 03.06.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm has sought time for submission of required information upto 15.12.09. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

	Case No.:23/11/80-ALC2/2009	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case Closed
62	HQ File :01/80/050/00140/AM10/	RLA File :61/24/040/00008/AM10/	Lic.No/Date:6110000314 03.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that RA vide their letter No. 61/24/040/00008/AM10/648 dt. 11.11.09 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Case No.:25/11/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
63	HQ File :01/80/050/00142/AM10/	RLA File :34/24/040/00032/AM10/	Lic.No/Date:3410024359 03.06.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm has sought time for submission of required information upto 15.12.09. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:-

1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.

64	Case No.:26/11/80-ALC2/2009	Party Name:SPX INDIA PVT.LTD,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00143/AM10/	RLA File :05/24/040/00094/AM10/	Lic.No/Date:0510242998 04.06.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that in the previous NC meeting held on 29.9.09, the decision was inadvertently recorded as reminder to the firm for reply instead of reminder to RA for application. The representative of the DC(MSME) informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

65	Case No.:22/11/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case Closed
	HQ File :01/80/050/00139/AM10/	RLA File :07/24/040/00077/AM10/	Lic.No/Date:0710065272 05.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

66	Case No.:27/11/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00144/AM10/	RLA File :31/24/040/00038/AM10/	Lic.No/Date:3110038751 09.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(31)/2009-ME dated 14.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
	S.No.	Item of import	% of wastage allowed	Recommended Qty.
	1.	ABS Resin Granules ABS	5%	28,474 Kg.

	AF303G92649 Or 8C104		
2.	ABS Resin Granules ABS AF303G92649 Or 8C104	5%	10,393 Kg.

S.No.	Export Product	Net weight
1.	Bezel assembly made of ABS Resin Granules	<u>14,00,000 No.</u> 27,118 Kg.
2.	Door Tray articles made of ABS Resin Granules	<u>14,00,000 No.</u> 10,393 Kg.

The Regional Authority may take necessary action accordingly.

67	Case No.:16/27/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00405/AM10/	RLA File :07/24/040/00126/AM10/	Lic.No/Date:0710065563 24.06.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of S.No. 3 & 11 of Standard Deficiency format, export product-wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

68	Case No.:10/19/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case Close
	HQ File :01/80/050/00266/AM10/	RLA File :06/24/040/00009/AM10/	Lic.No/Date:0610015869 10.07.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. It is observed that firm's reply has been received on 1.12.09. Accordingly, it has been decided to refer the copy of firm's reply to Technical Authorities i.e. DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

69	Case No.:11/19/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case closed
	HQ File :01/80/050/00267/AM10/	RLA File :06/24/040/00008/AM10/	Lic.No/Date:0610015868 10.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that Firm vide their letter No. dt. 12.11.09 informed that they have			

	Meeting NO. 34/10 held on 01.12.2009 as per agenda. The Committee noted that Firm vide their letter NO. dt. 12.11.09 informed that they have surrendered the subject advance authorization unutilized and the RA has also cancelled the same vide their letter No.JDGFT/KAN/06/24/40/08/AM10/100199 dt.3.9.09. The Committee accordingly decided to close the case on the part of NC without any examination.		
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70	Case No.:26/19/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case Closed
	HQ File :01/80/050/00282/AM10/	RLA File :03/94/040/00107/AM10/	Lic.No/Date:0310528936 15.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that the norms of the subject authorization has already been ratified by the NC in its meeting No.26/10 held on 6.10.09 and the case was attached in the agenda due to technical error. The Committee accordingly decided to withdraw the case from the agenda.			

71	Case No.:15/27/80-ALC2/2009	Party Name:FOURESS ENGINEERING (INDIA) LIMITED.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00404/AM10/	RLA File :07/24/040/00150/AM10/	Lic.No/Date:0710066000 17.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be specified as 37880 Kgs. 2. Quantities of import items at S.Nos. 1 & 2 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

72	Case No.:2/19/80-ALC2/2009	Party Name:TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00258/AM10/	RLA File :07/24/040/00141/AM10/	Lic.No/Date:0710066093 22.07.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

73	Case No.:14/27/80-ALC2/2009	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00403/AM10/	RLA File :07/24/040/00168/AM10/	Lic.No/Date:0710066110 23.07.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

74	Case No.:4/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case Closed
	HQ File :01/80/050/00260/AM10/	RLA File :05/24/040/00803/AM09/	Lic.No/Date:0510246510 23.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

75	Case No.:8/19/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00264/AM10/	RLA File :05/24/040/00233/AM10/	Lic.No/Date:0510246594 24.07.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to advise the firm to appear before the Committee for personal hearing alongwith following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 19.01.2010:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

76	Case No.:9/19/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00265/AM10/	RLA File :05/24/040/00254/AM10/	Lic.No/Date:0510246638 27.07.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its			

Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.

77	Case No.:12/19/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00268/AM10/	RLA File :05/24/040/00246/AM10/	Lic.No/Date:0510246772 28.07.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 19.01.2010.			

78	Case No.:13/19/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00269/AM10/	RLA File :03/95/040/00268/AM10/	Lic.No/Date:0310531182 29.07.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. It is observed that firm's reply has been received on 1.12.09. Accordingly, it has been decided to refer the copy of firm's reply to Technical Authorities i.e. DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

79	Case No.:15/19/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case Closed
	HQ File :01/80/050/00271/AM10/	RLA File :07/24/040/00128/AM10/	Lic.No/Date:0710066260 30.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

	Case No.:18/19/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00274/AM10/	RLA File :32/21/040/00073/AM10/	Lic.No/Date:3210040957 31.07.2009	

80	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. The word “fitted with Pump and alternator” may be suffixed in the description of export item. 2. Quantity of import items may be allowed as per GN4. The Regional Authority may take necessary action accordingly.
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81	Case No.:21/19/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00277/AM10/	RLA File :05/24/040/00253/AM10/	Lic.No/Date:0510247146 04.08.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(25)/09-TSW(B)/402 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- <u>Export Product –Part no-85568, quantity 5600 numbers, weight 830 gms each</u> - 1. Quantity of import item no 1 may be allowed as 5661.6 gms of platinum or 11166 gms of platinum salt as applied for without any wastage. 2. Quantity of import item no 2 may be allowed as 759 kg with 5% wastage.. The Regional Authority may take necessary action accordingly.			

82	Case No.:22/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00278/AM10/	RLA File :05/24/040/00206/AM10/	Lic.No/Date:0510247147 04.08.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Justification of Quantity of import. 2. List of indigenous inputs with value. 3. Break up of spares proposed for import			

3. Break up of spares proposed for import.

4. Appendix 11A of application.

83	Case No.:13/27/80-ALC2/2009	Party Name:BEML LIMITED,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00402/AM10/	RLA File :07/24/040/00173/AM10/	Lic.No/Date:0710066402 07.08.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. SI No 11 of SDL for raw material and sl.no. 9 of SDL for components			

84	Case No.:21/27/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00410/AM10/	RLA File :04/24/040/00074/AM10/	Lic.No/Date:0410107108 21.08.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format. 2. Legible copies of Drawings in english.			

85	Case No.:20/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00409/AM10/	RLA File :04/24/040/00052/AM10/	Lic.No/Date:0410107195 25.08.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 19.01.2010.			

	Case No.:1/27/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00390/AM10/	RLA File :06/24/040/00023/AM10/	Lic.No/Date:0610016250 02.09.2009	Defer Date: 19.01.2010

86	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 19.01.2010.			
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87	Case No.:2/27/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00391/AM10/	RLA File :05/24/040/00309/AM10/	Lic.No/Date:0510249402 16.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

88	Case No.:3/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00392/AM10/	RLA File :05/23/040/00014/AM10/	Lic.No/Date:0510249404 16.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of DHI informed the Committee that the firm's application is readily not available with them. The Committee therefore handed over one more copy of firm's application to the technical authority for examination and submission of comments. The case may be relisted on 15.12.2009.			

89	Case No.:4/27/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00393/AM10/	RLA File :05/24/040/00304/AM10/	Lic.No/Date:0510249502 17.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of DHI informed the Committee that the firm's application is readily not available with them. The Committee therefore handed over one more copy of firm's application to the technical authority for examination and submission of comments. The case may be relisted on 15.12.2009.			

	Case No.:10/27/80-ALC2/2009	Party Name:STANZEN TOYOTETSU INDIA PVT LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
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90		P.V.LTD.,	24.11.2009	
	HQ File :01/80/050/00399/AM10/	RLA File :07/24/040/00225/AM10/	Lic.No/Date:0710067109 18.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

91	Case No.:5/27/80-ALC2/2009	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00394/AM10/	RLA File :05/23/040/00025/AM10/	Lic.No/Date:0510249539 18.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl.No.3,4,5,8 & 11 of the Standard Deficiency Format. 2. Use of export product 3. Use of import product			

92	Case No.:6/27/80-ALC2/2009	Party Name:REVATHI EQUIPMENT LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00395/AM10/	RLA File :32/24/040/00026/AM10/	Lic.No/Date:3210041246 18.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 12.01.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 19.01.2010.			

93	Case No.:7/27/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00396/AM10/	RLA File :31/24/040/00107/AM10/	Lic.No/Date:3110040012 22.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

94	Case No.:8/27/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00397/AM10/	RLA File :05/24/040/00318/AM10/	Lic.No/Date:0510249707 22.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl.No.3,4,5, & 11 of the Standard Deficiency Format export product wise.			

95	Case No.:9/27/80-ALC2/2009	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00398/AM10/	RLA File :05/24/040/00313/AM10/	Lic.No/Date:0510249709 22.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

96	Case No.:19/27/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00408/AM10/	RLA File :05/24/040/00322/AM10/	Lic.No/Date:0510249896 24.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

97	Case No.:22/27/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00411/AM10/	RLA File :05/23/040/00053/AM10/	Lic.No/Date:0510249963 24.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:-			

decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:-

1. Information in respect of Sl.No.3,4,5, 11 & 13 of the Standard Deficiency Format.

98	Case No.:23/27/80-ALC2/2009	Party Name:JORD ENGINEERS INDIA LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00412/AM10/	RLA File :34/24/040/00094/AM10/	Lic.No/Date:3410025191 24.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of S.No. 3,4,5,6, 9 & 11 of Standard Deficiency format. 2. Quantity & details of Misc. Fittings in import item at Sl. No.1.			

99	Case No.:24/27/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case approved
	HQ File :01/80/050/00413/AM10/	RLA File :03/94/040/00505/AM10/	Lic.No/Date:0310539338 25.09.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 27.86 MT, 23.57 MT, 22.21 MT and 22.7 MT may be specified with the quantities of export products from S.Nos. 1, 2, 3 & 4 respectively. 2. Word “relevant” may be prefixed with the description of import items at S.Nos.1, 2, 4, 5, 11 & 12. 3. Words “ SA-240M, Gr. 316L” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 10.338 MT inclusive of 5% wastage. 4. Words “ SA-312M, Gr. TP 316L” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 0.159 MT inclusive of 2 % wastage. 5. Weight of 555 Kgs. may be added with the quantity of import item at S.No. 3 and the same may be allowed on net to net basis. 6. Words “ SA-213M, Gr.TP 316L” may be suffixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 17.732 MT inclusive of 2 % wastage. 7. Quantity of import item at S.No. 5 may be allowed as 17.09 MT inclusive of 3% wastage. 8. Words “30 KW / 4 Pole – 6 Nos. & 45 KW / 4 Pole – 6 Nos.” may be suffixed with the description of import item at S.No. 7. 9. Words “30 KW – 6 Nos. & 45 KW – 6 Nos.” may be suffixed with the description of import item at S.No. 9. 10. Import items at Sl. Nos. 6 to10 , 16 & 17 may be allowed on net to net basis. 11. Quantities of import items at S.No.11 & 12 may be allowed as 17 MT & 1.315 MT respectively inclusive of 2% wastage.			

12. Quantities of import items at S.Nos. 13 & 15 may be allowed as applied for.
13. Quantity of import item at S.No.14 may be allowed as 0.575 MT.
14. Import of components may be allowed with accountability clause
The Regional Authority may take necessary action accordingly.

100	Case No.:28/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00417/AM10/	RLA File :05/23/040/00040/AM10/	Lic.No/Date:0510250015 29.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Specific item of export with drawing. 2. Serial no 2,3,8 & 9 of SDL for each export product.. 3. Use of each item of import.			

101	Case No.:29/27/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:34/80-ALC2/2009 24.11.2009	Status:Case deferred
	HQ File :01/80/050/00418/AM10/	RLA File :03/95/040/00397/AM10/	Lic.No/Date:0310539647 29.09.2009	Defer Date: 19.01.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format			

S.No.18

Case No. A-02	M/s. Glastronix, Bangalore	F.No. 01/80/162/00509/AM09/DES.I	Lic.No. & Date 0710060970 dt.07.11.2008
Meeting No.34/10		R.A. F.No.07/24/040/00755/AM09	
Date: 24.11.2009		Ratification of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of 239,246 Kgs may be specified with the quantity of export product.

2. Word “relevant” may be prefixed with the description of import item at S.No.1 and its total quantity may be allowed as 278,584 Kgs inclusive of 20 % wastage taking clue from SION C-1972
3. Quantity of import item at S.No. 2 may be allowed on net to net basis with accountability clause.
4. Quantity of import item at S.No. 3 may be allowed within 4% of FOB value of exports.

The Regional Authority may take necessary action accordingly.

S.No.19

Case No. A-03	M/s. Johnson	F.No. 01/80/162/00501/AM10/DES.I	A.A. Lic.No. & Date
Meeting No.34/10	Matthey India	R.A. F.No.05/24/039/00001/AM10	0510240582
Date: 24.11.2009	Pvt. Ltd.,	Ratification of norms	dt.29.04.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 12.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 19.01.2010.

S.No 163

Case No. A/R-60	M/s. Alstom Projects India Ltd.,	HQ F.No.01/80/50/1180/AM07/DES.I HQ F.No.01/80/50/00844/AM07/DES.I	Lic.No. & Date
Meeting No.34/10	Vadodara	RA F.No.03/94/40/01100/AM07 RA F.No.03/94/40/00850/AM07	0310414907 dt. 08.01.2007 0310406397 dt. 02.11.2206
Date: 24.11.2009		Revision of norms	

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.164

Case No. A/R-68	M/s. MPP Technologies P. Ltd; Bangalore	HQ F.No.01/80/162/921/AM07/DES.I	Lic.No. & Date
Meeting No.34/10		RA F.No.34/21/40/915/AM07	0710048373 dt.13.11.2006
Date: 24.11.2009		Revision of norms	

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.165

Case No. A/R-21	M/s. Patels Airtemp (India) Ltd.	F.No. 01/80/50/125/AM09/DES.I	Lic.No. & Date	dt.
Meeting No.34/10		R.A. F.No.08/24/40/186/AM08	0810068645	
Date: 24.11.2009			26.11.07	

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.167

Case No. A/R-35	M/s. Bharat Heavy Electricals Ltd., Hardwar	F.No. 01/80/50/01056/AM08/DES.I	Lic.No. & Date
Meeting No.34/10		R.A. F.No.61/24/040/00045/AM08	6110000134
Date: 24.11.2009		Ratification of norms	dt.11.02.2008

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(60)/08-TSW(B)/395 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Import item No. 14 (Forging to moving / guide blades) can not be allowed as its requirement is not justified by the firm.
2. Import item no. 43 (various types of tools) are not allowed as the same are not part of the export product.
3. Quantity of import item no. 66 (Copper) is allowed as 15 MT.
4. Quantity of import items at sl.No. 70 & 71 (CRNGO) may be allowed as 144 MT including 20% wastage with 1/3rd recovery.
5. Import item no. 110 (Water/Oil cooler) are not allowed as the same are not part of the export product.
6. Quantity of import items at sl.No. 112 (Thermo Couple) may be allowed as per GN-4 for the engineering products.
7. Quantity of import items at sl.No. 128 (Insulation) may be allowed as per GN-4 for the engineering products.
8. NC earlier reduced the wastage of import items at sl.No. 137 (Steel) to 2.0% as calculations were not given. The firm has even now provided calculations for 6.65 kg. against import of 30 MT. Hence, additional quantity of this import item can not be allowed.

The Regional Authority may take necessary action accordingly.

S.No.168

Case No. A/R-75	M/s. IDMC LTd., Vithal Udyognagar	HQ F.No.01/80/50/00616/AM08/DES.I	Lic.No. & Date
Meeting No.34/10		RA F.No.34/24/040/00175/AM07	3410020256
Date: 24.11.2009		Revision of norms	dt.20.12.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held

on 01.12.2009 as per agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.01.2010.

S.No.55

Case No. C-04	M/s.Bhukhanwala	F.No. 01/80/162/11/AM10/DES.I	Lic.No. & Date
Meeting No.34/10	Diomond Systems Ltd.	Fixation of Norms	
Date: 24.11.2009			

The case regarding fixation of westage norms was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.

S.No.56

Case No. C-05		F.No. 01/80/162/12/AM10/DES.I	Lic.No. & Date
Meeting No.34/10	M/s.Bhukhanwala	Fixation of Norms	
Date: 24.11.2009	Diomond Systems Ltd.		

The case regarding fixation of westage norms was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.

S.No.57

Case No. C-06	M/s. Powermaster	F.No. 01/80/162/237/AM10/DES.I	
Meeting No.34/10	Engineers Pvt. Ltd.	Clarification about DEPB Entry	
Date: 24.11.2009			

The case regarding clarification about DEPB entry was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that they have examined the case and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.

S.No.58

Case No. C-21	M/s.Hindustan Impex,	F.No. 01/80/162/00686/AM10/DES.I	Lic.No. & Date
Meeting No.34/10	Jamnagar	Fixation of wastage Norms	
Date: 24.11.2009			

The case regarding fixation of westage norms was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee observed that the comments called for from DC, SEZ are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 19.01.2010.

S.No.59

Case No. C-22	M/s.Bhukhanwala Tools Pvt. Ltd. Navasari	F.No. 01/80/162/00684/AM10/DES.I	Lic.No. & Date
Meeting No.34/10		Fixation of wastage Norms	
Date: 24.11.2009			

The case regarding fixation of westage norms was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The representative of the DHI informed the Committee that their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 15.12.2009.

S.No.60

Case No. C-13	M/s. Degania Medical Devices Pvt. Ltd., Gurgaon	F.No. 01/80/162/00160/AM10/DES.I	Lic.No. & Date
Meeting No.34/10			
Date: 24.11.2009		Fixation of wastage norms	

The case regarding fixation of westage norms was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The Committee noted that firm vide their letter dated 23.11.09 informed that they have already submitted their application in the prescribed format alongwith enclosures to NSEZ for fixation of wastage norms. The Committee, therefore, decided to remind DC, NSEZ to forward the firm's application at the earliest. The case may be relisted on 19.01.2010.

Sl.No.61

Case No. C-19	M/s. Technova Imaging Systems (P) Ltd.,	HQ F.No.01/80/162/00311/AM10/DES-I
Meeting No. 34/10		Fixation of SION
Date: 24.11.2009		

The case regarding fixation of SION was considered by the Norms Committee (NC-I) in its Meeting No. 34/10 held on 01.12.2009 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 1(2)/09-TSW(B)/435 dated 23.11.09 informing that subject item is manufactured by the applicant firm only, therefore, SION may not be fixed. The Committee deliberated the comments of DHI and felt that SION can be fixed even if the product is manufactured by only one exporter. Accordingly, the Committee decided to ask the EEPC to forward the representative consumption data if any other firm is also manufacturing the product or confirm that there is no other manufacturer. [A copy of the reference to EEPC may be endorsed to the exporter also.](#) Simultaneously, DHI may be requested to review the case for fixation of SION. The case may be relisted on 19.01.2010

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(A. Komu)
Chairman